

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 9039 OF 2011

Commr. Of Trade Tax, U.P.

.....Appellant

-Versus-

M/s Govind Vanaspati P. Ltd.

.....Respondent

OFFICE REPORT FOR PRE-FINAL HEARING

The matter above mentioned was listed before the Ld. Registrar Court on 26th April, 2016 when the following Order was passed:

“Affidavit of valuation has not been filed, despite opportunity having been granted nor parties have filed statement of case.

It is no more a mandate after the amendment in the Supreme Court Rules, 2013.

As such, Registry to process the matter for listing as per order dated 14.7.2015 with appropriate office report.”

Subsequently Office report for direction was listed before the Hon'ble Judge in Chamber on 22nd September, 2016 when the following Order was passed:

“Delay in filing affidavit of valuation is condoned.”

It is submitted that there were 2 respondents. Respondent No. 1 is represented through Mr. Ranjan K. Pandey, Advocate. Respondent No. 2 has been deleted vide this Hon'ble Court's Order dated 8th July, 2011. Counsel for both the parties have not filed statement of case despite this Registry's letter dated 16th July, 2012. Time to file statement of case has already been expired as per amended SCR Rules. Appeal is ready for hearing.

The matter above mentioned is listed before the Ld. Registrar Court with Office report for pre-final hearing.

Dated this the 20th day of October, 2016.

ASSISTANT REGISTRAR

Copy To:-

1. Mr. R. P. Mehrotra, Advocate
100 Lawyers' Chambers,
2. Mr. Ranjan K. Pandey, Advocate

ASSISTANT REGISTRAR